

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 1146/2018

EICORE TECHNOLOGIES PVT. LTD.

& ORS. Plaintiffs

Through: Mr. Jayant Mehta, Senior Advocate with Mr. J. Sai Deepak, Mr. Debarshi Dutta, Ms. Manvi Adlakha and Mr. Amrit Singh, Advocates.

versus

EEXPEDISE TECHNOLOGIES PVT. LTD.

& ORS. Defendants

Through: Mr. Anil Sapra Senior Advocate with Ms. Bitika Sharma, Ms. Vrinda Pathak and Mr. Vikram Singh Dalal, Advocates for D-1 to D-7 and D-12 to D-19.

Mr. Divyakant Lahoti and Mr. Parikshit Ahuja, Advocates for D-8 and D-9.

Mr. R.R. Jangu, Advocate for D-10 and D-11.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER 03.11.2022

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I.A. 16454/2021 (additional documents, by Plaintiffs)

- 1. Arguments heard.
- 2. Order Reserved.
- 3. To come up for orders on 15.11.2022.

I.A. 13380/2022 (for condonation of delay in filing written statement, by Defendant No. 8)

- 4. Present application has been preferred on behalf of Defendant No. 8 seeking condonation of delay in filing written statement.
- 5. Issue notice.

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- 6. Ms. Manvi Adlakha, le our ounsel accepts notice on behalf of the Plaintiffs.
- 7. It is submitted that though there is a delay of 90 days in filing the written statement but the delay is within the outer limit of 120 days, which is the condonable period.
- 8. For the reasons stated in the application and in view of the no objection given on behalf of the Plaintiffs, the same is allowed.
- 9. Delay of 90 days in filing the written statement is condoned.
- 10. Written statement is taken on record.
- 11. Application stands disposed of.

I.A. 13450/2022 (for condonation of delay in filing written statement, by Defendant No. 9)

- 12. Present application has been preferred on behalf of Defendant No. 9 seeking condonation of delay in filing written statement.
- 13. Issue notice.
- 14. Ms. Manvi Adlakha, learned counsel accepts notice on behalf of the Plaintiffs.
- 15. It is submitted that though there is a delay of 90 days in filing the written statement but the delay is within the outer limit of 120 days, which is the condonable period.
- 16. For the reasons stated in the application and in view of the no objection given on behalf of the Plaintiffs, the same is allowed.
- 17. Delay of 90 days in filing the written statement is condoned.
- 18. Written statement is taken on record.
- 19. Application stands disposed of.

I.A. 14019/2022 (seeking urgent directions, by Defendant No. 8)

20. In view of the order passed in I.A. 13380/2022 today, the application stands disposed of.

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- 21. Replication be filed by the Plaintiffs to the Written Statements filed on behalf of Defendants No. 8 and 9 as per rules.
- List for further proceedings on 09.01.2023 before the learned 22. Joint Registrar.

JYOTI SINGH, J

NOVEMBER 03, 2022/shivam

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